

ITEM NO.1706

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 485/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SANJU

Respondent(s)

Date : 07-11-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]

For Appellant(s) Ms. Garima Prasad, Sr. AAG
 Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Court on 08.04.2022 had passed the following order:

"Affidavit filed by Senior Superintendent of Police on 11.11.21 is perused. In the interest of justice and as a last opportunity, three months more time is granted to the authorities to trace out and nab the respondent."

No compliance has been received from the concerned authorities.

List the matter before the Court.

The concerned Senior Superintendent of Police shall also be present before the Court on the next date of hearing. Show-cause as to why the respondent has not been arrested so far.

The Registrar (Judicial) is hereby directed to communicate a copy of this order to the Senior Superintendent of Police for onward compliance and for ensuring his presence.

(PRADEEP KUMAR)
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)
COURT MASTER(NSH)